

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

RA No.193/2000 in  
O.A. No.2661/96

New Delhi, this the 11th day of July, 2000

HON'BLE SHRI JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN(J)  
HON'BLE SMT. SHANTA SHASTRY, MEMBER (A)

Ex-Constable Kirpal Singh,  
S/o Sh. Chet Ram,  
R/o H.No.415, Tuglakabad,  
P.S. Okhla,  
New Delhi.

...Applicant

-Versus-

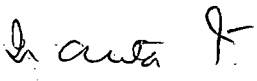
Union of India, through its  
Secretary, Ministry of Home  
Affairs, North Block, New Delhi  
and Others


...Respondents

O R D E R (By Circulation)

By Reddy, J.-

The applicant seeks to re-argue as to the merits of the case. He cites certain judgements of the Supreme Court, which according to him, govern the case and that the Tribunal erred in coming to a wrong conclusion. It is not his case that these judgments have been cited during the course of the arguments. We do not, therefore, find any material error in this case. The R.A. is, therefore, dismissed, in circulation.

  
(Smt. Shanta Shastry)  
Member (Admnv)

  
(V. Rajagopala Reddy)  
Vice-Chairman(J)

'San.'